

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 48130/2024

(Arising out of impugned final judgment and orders dated 14-10-2024 in CWP No. 26526/2024 &amp; CWP No. 26536/2024 passed by the High Court Of Punjab &amp; Haryana At Chandigarh)

GURPIAR SINGH

Petitioner(s)

VERSUS

THE STATE OF PUNJAB &amp; ORS.

Respondent(s)

Date : 25-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Nakul Sharma, Adv.  
Mr. Rahul Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

This is an election matter. We entirely agree with orders of the High Court and are not inclined to interfere with these matter(s), in exercise of our jurisdiction under Article 136 of the Constitution of India, as the rejection of a nomination paper is always a ground which can be taken in the election petition which is now the only remedy available to the petitioner.

With these observations, the present petition is dismissed.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)  
COURT MASTER (SH)(RENU BALA GAMBHIR)  
COURT MASTER (NSH)